



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ५, अंक ४८ (५)]

शुक्रवार, डिसेंबर २०, २०१३/अग्रहायण २९, शके १९३५

[पृष्ठे २, किंमत : रुपये १८.००

असाधारण क्रमांक ८८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Second Amendment) Act, 2013 (Mah. Act No. XXXI of 2013), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Principal Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXI OF 2013.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 20th December 2013).

An Act further to amend the Maharashtra Co-operative Societies Act, 1960.

Mah.
XXIV
of
1961.

WHEREAS it is expedient further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-fourth Year of the Republic of India as follows :-

1. This Act may be called the Maharashtra Co-operative Societies Short title. (Second Amendment) Act, 2013.

Amendment of section 73CB of Mah. XXIV of 1961. 2. In section 73CB of the Maharashtra Co-operative Societies Act, Mah. XXIV of 1961, in sub-section (15), for the words, figures and letters "before the 31st December 2013" the words, figures and letters "before the 31st December 2014" shall be substituted.